



राष्ट्रीय हरित अधिकरण
प्रधान न्यायपीठ, नई दिल्ली

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

File No. : NGT/PB/Pr./CB/04/2016/604
Dated : 6th July, 2016

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Delhi (Principal Place) as the ordinary place of sitting of the National Green Tribunal, Northern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Uttar Pradesh, Utrakhand, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, National capital Territory of Delhi and Union Territory of Chandigarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

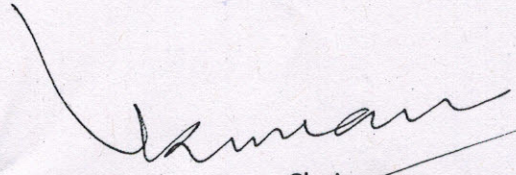
Now, pursuant to the above Rules/orders/provision and other enabling powers, it is hereby directed that Circuit Court of the Northern Zone Bench of the National Green Tribunal (Principal Bench) comprising-

Hon'ble Mr. Justice Swatanter Kumar
Hon'ble Mr. Justice U. D. Salvi
Hon'ble Prof. A. R. Yousuf
Hon'ble Shri Ranjan Chatterjee

Chairperson
Judicial Member
Expert Member
Expert Member

will now hold its sitting at Shimla (Old Building, High Court of Himachal Pradesh at Shimla) on 14th & 15th July, 2016 to hear and deal with the cases relating to the State of Himachal Pradesh.

The earlier order No. NGT/PB/Pr./04/2016/1441 dated 05.07.2016 issued in this regard stands modified accordingly.


Chairperson
National Green Tribunal